

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA - 150 ,151 of 2011 in
D.F.R. No. 771 of 2011

Dated : 29th July, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Himatsingka Seide Limited Appellant (s)

Versus

Karnataka Electricity Regulatory Comm. & Ors.Respondent (s)

Counsel for the Appellant (s) : Mr. G. Joshi

ORDER

IA - 150 of 2011
(Appl. for Waiver of fee)

Since there is no ground for waiver of the court fee, we reject the Application. Accordingly, the Application is dismissed.

Learned counsel for the petitioner/Appellant seeks permission for deposit of the court fee. Accordingly, he is permitted.

Post the matter on **04.08.2011.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks